

6

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 197/2017 With C.P. (I.B) No. 54/7/NCLT/AHM/2017  
MP High Court**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2017**

Name of the Company: Axis Bank  
V/s.  
Keti Highway Developers Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.	Adv. Ameya Gokhale	Advocate	Financial Creditor	} Pulkitesh Dutt
2.	Pulkitesh Dutt	Advocate	Financial Creditor	

3. i/b Shardul Amarchand  
Mangaldas

4.	Atul Hema	Advocate	Respondent	} Atul Hema Kunal Vaishnav Saurabh Soparkar
5.	Kunal Vaishnav	Advocate	Respondent	
6.	Saurabh Soparkar	Sr. Advocate	Respondent	

**ORDER**

Learned Advocate Mr. Ameya Gokhale with Learned Advocate Mr. Pulkitesh Dutt i/b Shardul Amarchand Mangaldas present for Financial Creditor/ Applicant. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Kunal Vaishnav with Learned Advocate Mr. Atul Hema present for Respondent.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

During the course of arguments, the following defects are pointed <sup>out</sup> ~~put~~ in the application.

1. Non dispatch of copy of application.
2. Non disclosure of information relating to proceedings pending before DRT in item no. 2 part V of form 1.
3. Non filing of escrow account agreement, concession agreement and substitution agreement.

Registry is directed to give notice to the applicant to rectify the above said defects within seven days.

List the matter on 07.08.2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 2nd day of August, 2017.